

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-308/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Limited

.. PETITIONER

Vs.

SSIPL Lifestyle (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 08.4.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Priyadarshi, Mr. Manish Gupta, Mr. Abhishek Saggal, Advocates

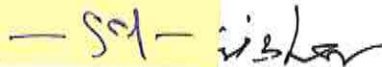
For the Respondent/Corporate Debtor : Mr. Saurabh Chaturvedi, Advocate

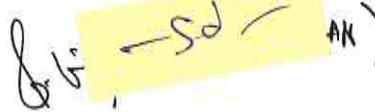
For the Intervener :

ORDER

Learned Counsels for the parties are present and it is represented that in relation to the proceedings, the matter with regard to settlement is going on in between the parties before the Mediation Cell, High Court, Delhi and the same has been posted for tomorrow (09.4.2019) and in the circumstances, seeks adjournment.

Taking into consideration the same, the matter is posted for hearing on 31.5.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit